

HIGH COURT OF CHHATTISGARH, BILASPUR

Endt. No. 93 / Checker/

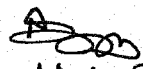
Bilaspur, dated **04th January, 2020**

III-8-2/2001

Copy of Government Notification F. No. 13182/3850/21-B/CG/2019 dated 24/12/2019 issued by the Government of Chhattisgarh, Law & Legislative Affairs Department, Mantralaya, Atal Nagar, Nava Raipur regarding **establishment of a Family Court at Balod w.e.f. 01.02.2020** is forwarded to :-

- 1) Deputy Registrar-cum P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 2) Private Secretary to Hon'ble Shri Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 3) Private Secretary to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 4) Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 5) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 6) Private Secretary to Hon'ble Shri Justice P. S. Koshy, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 7) Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 8) Private Secretary to Hon'ble Shri Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 9) Private Secretary to Hon'ble Shri Justice Sharad Kumar Gupta, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 10) Private Secretary to Hon'ble Shri Justice Ram Prasanna Sharma, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 11) Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 12) Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 13) Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 14) Private Secretary to Hon'ble Smt. Justice Vimla Singh Kapoor, High Court of Chhattisgarh, Bilaspur, *for information of her Lordship.*
- 15) Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, *for information of her Lordship.*
- 16) Section Officer to Registrar General, High Court of Chhattisgarh, Bilaspur, *for information.*
- 17) Registrar (Vigilance/ I. & E), High Court of Chhattisgarh, Bilaspur *for information.*
- 18) P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur *for information.*
- 19) Registrar (Vigilance/ I. & E/Judicial/S & A), High Court of Chhattisgarh, Bilaspur *for information.*
- 20) P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur *for information.*

- 21) The Principal Judge, Family Court, Durg with the direction to transfer all the pending cases related to the Family Court Balod to the Judge, Family Court, Balod on or before 01.02.2020, positively.
- 22) The District and Sessions Judge, Balod with a request to makes all necessary arrangements on or before 01.02.2020, positively for newly established Family Court in your respective district.
- 23) The Principal Judge/Judge, Family Court, Balodabazar/ Bastar at Jagdalpur/ Bemetara/ Bilaspur/ Dhamtari/ Durg/ Janjgir-Champa/ Jashpur/ Kabirdham(Kawardha)/ Korba/Korea at Manendragarh/ Mahasamund/ Raigarh/ Raipur/ Rajnandgaon/Surajpur/ Surguja at Ambikapur/ Uttar Bastar Kanker for information.
- 24) The District and Sessions Judge, Balodabazar/Balrampur headquarater at Ramanujanj/Bastar at Jagdalpur/Bemetara/Bilaspur/Dakshin Bastar Dantewara/Dhamtari/Durg/Janjgir-champa/ Jashpur/Kabirdham(Kawardha)/Kondagaon/Korba/Koriya(Baikunthpur)/Mahasamund/Mun geliRaigarh/ Raipur/ Rajnandgaon/ Surajpur/ Surguja at Ambikapur/ Uttar Bastar Kanker, Chhattisgarh for information.
- 25) The Joint Registrar (S & A Cell/CSJA), High Court of Chhattisgarh, Bilaspur, for information.
- 26) The Additional Registrar (Judicial/ Administration/ D.E.& E./ Classification/Checker) High Court of Chhattisgarh, Bilaspur, for information.
- 27) Officer-on Special Duty-cum-C.P.C., High Court of Chhattisgarh, Bilaspur for information.
- 28) The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
- 29) All Additional Registrars, (Ministerial) High Court of Chhattisgarh, Bilaspur for information.
- 30) All Deputy Registrars, High Court of Chhattisgarh, Bilaspur for information.
- 31) The Accounts Officer, High Court of Chhattisgarh, Bilaspur for information.
- 32) Section Officer/ Incharge, Court Manager/ JJB Cell/ Accounts/ O/o R.G./ Confidential/ Budget/Checker/ Protocol/ Works/ D.E./ Compliant/Writ/ Civil/ Criminal/ Central Filing Section/ Supreme Court Section/ Library/ Pension/Cashier/Cause List/Paper Book/Copying, High Court of Chhattisgarh, Bilaspur for information.
- 33) In-charge, NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this endorsement in the official web-site of this High Court.


4.1.2020
(Neelam Chand Sankhla)
Registrar General

GOVERNMENT OF CHHATTISGARH
LAW & LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA
MAHANADI BHAWAN, NAWA RAIPUR, ATAL NAGAR
RAIPUR (C.G.) 492002

NOTIFICATION

Raipur, dated /12/2019

F. No. ¹³¹⁸² /3850/XXI-B/C.G./2019, In exercise of the powers conferred by Section 3 of the Family Courts Act, 1984 (No. 66 of 1984), the State Government, in consultation with the High Court of Chhattisgarh, hereby, makes further amendment in this department notifications No. 1507/D-397/XXI-B/C.G./2005 dated 24-02-2005 and F.No. 11574/4079/XXI-B/C.G./2015 dated 8.12.2015, (as amended from time to time), and establishes the following Family Court with effect from 1.02.2020, namely:-

AMENDMENT

In Schedule-II of the said notification,-

1. For serial number no. 4, the following shall be substituted, namely:-

S. No.	Name of the Court & district	Headquarters	Jurisdiction
(1)	(2)	(3)	(4)
"4"	Court of 1 st Additional Principal Judge, Family Court, Durg	Durg	Civil District, Durg Note- He shall try cases transferred by the Principal Judge, family Court, Durg"

Contd.....

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2. After serial No. 21 of Schedule-II, the following shall be added, namely:-

S. No.	Name of the Court & district	Headquarters	Jurisdiction
(1)	(2)	(3)	(4)
22	Family Court, Balod	Balod	Whole Civil District of Balod"

By order and in the name of the
Governor of Chhattisgarh,

Ravishankar Sharma 13/12/2019
(Ravishankar Sharma)

Principal Secretary

Government of Chhattisgarh

Law and Legislative Affairs Department

o/c
Endt.No. 13183 /3850/XXI-B/C.G./2019

Raipur, dated /12/2019

Copy forwarded to,-

24 DEC 2019

1. Registrar General, High Court of Chhattisgarh, Bilaspur, with reference to memo No. 12867/III-8-2/2001, Bilaspur, Dated 29th November, 2019 for information and necessary action.
2. Private Secretary to Hon'ble Law Minister, for perusal,
3. Private Secretary to Principal Secretary, Law, Govt. of Chhattisgarh, Mantralaya, Raipur for perusal,
4. Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Naya Raipur for publication in the E-Gazette (Extra Ordinary),
5. Web-administrator, Law and Legislative Affairs Department, Mahanadi Bhawan for uploading in the Official Website of the Department,

For information and necessary action,

Maneesh Kumar Thakur

20.12.19

(Maneesh Kumar Thakur)

Additional Secretary,

Government of Chhattisgarh,

Law and Legislative Affairs Department.